

22/23-11-1982 an armed robbery was committed in the house of Shri Ashok Kumar in the Punjab National Bank Colony. The robbers decamped with Rs. 1500/- in cash & wrist watches, one Tape recorder, warm clothing and some gold/silver jewellery.

A case under section 397/458 IPC Police Station Shakarpur has been registered and is under investigation. No arrest has so far been made. Bad Characters, and known criminals are being interrogated.

(d) Following steps have been taken to check such crime :

(i) Increased Police Vigilance.

(ii) Intensive foot and mobile patrolling including armed patrolling with walkie-talkie sets and wireless fitted Motor Cycles.

(iii) Action under the normal preventive sections of Cr. P. C. against bad characters and criminals.

(iv) Continuous drives by the Special Squads of the districts to detect dacoits, robbers and other bad character by developing intelligence.

(v) Surprise checking of the vehicles to detect those involved in Commission of crime.

(vi) Strengthening of surveillance over known criminals.

(vii) Organisation of Thikri Pahra and Patrolling by local residents and private chowkidars in coordination with Police patrol pickets.

(viii) Special watch on released criminals.

(ix) Posting of pickets at vulnerable points.

(x) Placing of barriers at selected and strategic places.

(xi) Stepping up of externment proceedings.

(xii) Inter-District meeting with the Police Officials of the other adjoining states.

Setting Up Of Police Protection Force In State

8153. SHRI CHINTAMANI PANI-GRAHI : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether Government have a proposal to help the States in the establishment of Protection Force if it is required to be set up by States;

(b) if so, whether any States have sought the help of the Center for the establishment of Police Protection Force; and

(c) the help provided or proposed to be provided by Government to such States in implementing the programme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) No, Sir.

(b) and (c) Do not arise.

Rape Cases

8154. SHRI N. E. HORO : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether Government have collected information regarding the number of rape Cases in the country since February, 1983 State-wise;

(b) whether victims in such Cases were provided with legal and monetary

assistance, and if so, the number of such cases; and

(c) whether Government provide free legal assistance in such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) to (c) State Governments and Union Territory Administrations are responsible for enforcing laws relating to offences. No data in regard to the number of Rape Cases in the country since February, 1983 State-wise and the number of such cases where legal and monetary assistance were provided is compiled on all India basis as Crime is a State subject. The legal aid is given by the State Legal Aid and Advice Boards, High Courts and District Legal Aid Committees instituted under the Committee for implementing Legal Aid Schemes. Women and Children have been placed in a special category of people for whom legal aid is given without any consideration of income ceiling and they are entitled to get legal aid as and when such cases come for legal aid and advice.

Ban On Political Organisations Propagating Communalism and Violence

8155. SARI BRAJAMOHAN MOHANTY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of political parties, organisations and associations propagating communal hatred, casteism and violence in the country; and

(b) whether any steps to ban their activities are under contemplation, if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) and (b) There is no proposal under consideration to ban any political party or organisation of the type mentioned at present.

Ban On Circulation Of Books Etc.

8156. BRAJAMOHAN MOHANTY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) which of the books, periodicals, novels and other literary works are prohibited and their circulation has been banned;

(b) in how many cases the matter is under challenge in the court of law;

(c) in how many cases the authors and writers are under prosecution giving details thereof; and

(d) whether uniform guidelines are being followed in this regard or any States has different guidelines ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) Powers for proscription under section 95 Criminal Procedure Code, 1973, of publications containing matter the publication of which is punishable under section 124-A, 153-A, 153-B, 292, 293 or 295 IPC vest exclusively in the State Governments. Orders of such proscription are notified in the Official Gazette by the concerned State Government stating the grounds for such action.

(b) and (c) As orders of proscription under section 95 Criminal Procedure Code may be issued only by the State Governments; and as prosecution for offences under IPC have to be launched by the State Government, the information asked for is not available with the Central Government.

(d) Proscription of publication under Section 95 Criminal Procedure Code can be done only in accordance with the law.

Cases Of Immoral Traffic In Women

8157. SHRI BRAJAMOHAN MOHANTY : Will the minister of HOME AFFAIRS be pleased to state :